

ITEM NO.31

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 26543/2015

(Arising out of impugned final judgment and order dated 13/08/2015
in WP No. 59582/2009 passed by the High Court Of Judicature at
Allahabad)

DR. D C SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(with appln. (s) for exemption from filing O.T. and permission to
file lengthy list of dates and interim relief and office report)
WITH
SLP(C) No. 26635/2015
(With appln.(s) for permission to file lengthy list of dates and
appln.(s) for exemption from filing O.T. and Interim Relief and
Office Report)

Date : 24/09/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Shyam Divan, Sr. Adv.
Ms. Prachi Mishra, Adv.
Mr. Rahul Aggarwal, Adv.
Mr. Dhawesh Pahuja, Adv.
Mr. Raqjesh Shukla, Adv.
for M/s. Ap & J Chambers, Adv.

Mr. Rakesh Khanna, Sr. Adv.
Mr. Shail Kumar Dwivedi, Adv.
Mr. Siddharth Krishna Dwivedi, Adv.

For Respondent(s)

Mr. L. Nageswara Rao, Sr. Adv.
Mr. T. N. Singh, Adv.
Mr. G.K. Matriya, Adv.
Mr. Vikas K. Singh, Adv.

Signature Not Verified

Mr. Harikesh Singh, Adv.
for Mr. Kamal Mohan Gupta, AORDigitally signed by
Parveen Kumar Chawla
Date: 2015.09.24
16:26:41 IST
Reason:UPON hearing the counsel the Court made the following
O R D E RAt the oral request of the learned counsel for th
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petitioners, Shahuji Maharaj Medical University, Lucknow is ordered
to be impleaded as party-respondent in the array of parties, in

both the petitions. Liberty to file amended memo of parties, within one week from today.

Learned counsel for the petitioners states, that the petitioners will not claim seniority, if the petitioners are treated as absorbed in the Medical College with effect from the date of their absorption. It is sought to be clarified, that the date of their absorption be accepted as 29.01.2009.

Issue notice.

Mr. T.N. Singh, Advocate accepts notice on behalf of the respondents - Moti Lal Nehru Medical College Teachers Association, Allahabad and Dr. Dileep Chaurasiya, in both the petitions.

Let notice issue to the remaining respondents, returnable in four weeks.

Status quo, as it exists today, shall be maintained, in the meantime.

(Renuka Sadana)
Court Master

(Parveen Kr. Chawla)
AR-cum-PS